

HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. 8847 / Checker


Bilaspur, dated 07 September, 2021

III-6-1/2005 (Electricity Act)

Copy of Government Notification F.No. 9191/2393/XXI-B/C.G./2021, dated 03-09-2021 & Notification No 9362/2400/XXI-B/C.G., dated 07-09-2021 issued by the Law Department, Government of Chhattisgarh, Atal Nagar, Nava Raipur regarding appointment of Special Judge under Electricity Act, 2003 for Civil District **Kabirdham Kawardha & Jashpur** is forwarded to -

- 1) The Additional Registrar-cum-P.P.S. to Hon'ble the Acting Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 2) Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 3) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 4) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 5) Private Secretary to Hon'ble Shri Justice P. S. Koshy, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 6) Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 7) Private Secretary to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 8) Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 9) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 10) Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 11) Private Secretary to Hon'ble Smt. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
- 12) Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
- 13) Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 14) Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandrawanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 15) Section Officer to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
- 16) Registrar (Vigilance/I. & E/Judicial/S&A Cell), High Court of Chhattisgarh, Bilaspur for information.
- 17) P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.

- 18) The District and Sessions Judge, **Kabirdham (Kawardha)/Jashpur** for information & necessary action.
- 19) Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information.
- 20) The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
- 21) The Dy. Registrar, Confidential High Court of Chhattisgarh, Bilaspur for information.
- 22) The Budget Officer, High Court of Chhattisgarh, Bilaspur *for information.*
- 23) Section Officer/Incharge Complaint/ Checker, High Court of Chhattisgarh, Bilaspur *for information.*
- 24) The Court Manager, High Court of Chhattisgarh, Bilaspur *for information.*
- 25) I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction *to upload this endorsement in the official website to this High Court.*


07.9.2021
(Deepak Kumar Tiwari)
Registrar General

GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADI BHAWAN, NAWA RAIPUR, ATAL NAGAR (CG) 492002

NOTIFICATION

Raipur dated .09.2021

3 SEP 2021

F.No. 919./2393/XXI-B/C.G./2021,- In exercise of the powers conferred by sub-section (1) and (2) of Section 153 of the Indian Electricity Act, 2003 (No. 36 of 2003), the State Government, with concurrence of the High Court of Chhattisgarh and in compliance of its Memo No.8052/III-6-4/2003/Checker, Bilaspur dated 17.08.2021, hereby, makes the following amendment in this Department's previous Notification No. 6387/1665/XXI-B/CG/21, dated 28.06.2021, namely:-

AMENDMENT

In the said Notification,-

For serial number 4 and entries relating thereto, the following shall be substituted, namely:-

S.No.	Name of the District	Special Court	Comprising area for whole Civil District
(1)	(2)	(3)	(4)
"4.	Kabirdham (Kawardha)	a. Additional District and Sessions Judge, Kawardha b. Additional Judge to the Court of Additional District and Sessions Judge, Kawardha	Kabirdham (Kawardha) (as per work distribution by the respective District and Sessions Judge)"

अधिसूचना

फा. क्र. /2393/21-ब/छ.ग./2021, भारतीय विद्युत अधिनियम, 2003 (क्र 36 सन 2003) की धारा 153 की उप-धारा (1) एवं (2) के द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य सरकार, छ.ग. उच्च न्यायालय की सहमति से एवं उनके ज्ञापन क्रमांक 8052/III-6-4/2003/Checker, बिलासपुर दिनांक 17.08.2021, के अनुपालन में, एतद् द्वारा, पूर्व में जारी अधिसूचना क्रमांक 6387/1665/XXI-B/CG/21, dated 28.06.2021, में निम्नानुसार संशोधन करती है, अर्थात् :-

संशोधन

उक्त अधिसूचना में,-

सरल क्रमांक 4 एवं उससे संबंधित प्रविष्टियों के स्थान पर निम्नानुसार प्रतिस्थापित किया जाता है, अर्थात् -

क्र.	जिला का नाम	विशेष न्यायालय	क्षेत्र सम्मिलित करते हुए सम्पूर्ण सिविल जिला के लिए
1.	2.	3.	4.
"4,	कबीरघाम (कवर्धा)	अ. अतिरिक्त जिला एवं सत्र न्यायाधीश, कवर्धा ब. अतिरिक्त जिला एवं सत्र न्यायाधीश कवर्धा के न्यायालय का अतिरिक्त न्यायाधीश	कबीरघाम (कवर्धा) (संबंधित जिला एवं सत्र न्यायाधीश के द्वारा कार्य आबंटन अनुसार)"

By order and in the name of the
Governor of Chhattisgarh,

54-1

(Ram Kumar Tiwari)
Principal Secretary

Government of Chhattisgarh
Law & Legislative Affairs Department

En.No. 9192/2393/XXI-B/C.G./2021

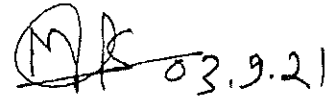
Raipur dated 09.09.2021

Copy to:

- 3 SEP 2021

- 1 Registrar General, Chhattisgarh High Court, Bilaspur with reference to Memo No.8052/III-6-4/2003/Checker, Bilaspur dated 17.08.2021,
- 2 District and Sessions Judge, Kabirdham (Kawardha),
- 3 Principal Secretary, Government of Chhattisgarh, Energy Department, Mantralaya, Raipur,
- 4 Principal Secretary, Government of Chhattisgarh, Home (Police) Department, Mantralaya, Raipur,
- 5 Private Secretary to Hon'ble Law Minister, Government of Chhattisgarh, Mantralaya, Raipur for perusal of Hon'ble Law Minister,
- 6 Staff Officer to Principal Secretary Law for perusal of Principal Secretary Law, Law and Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Raipur,
- 7 Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Naya Raipur for publication in the E-Gazette (Extra Ordinary),
- 8 Web-administrator, Law and Legislative Affairs Department, Mahanadi Bhawan for uploading in the Official Website of the Department,

For information and necessary action,

 03.9.21

(Maneesh Kumar Thakur)
Additional Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department

GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADI BHAWAN, NAWA RAIPUR, ATAL NAGAR (CG) 492002

NOTIFICATION

17 SEP 2021

Raipur dated .09.2021

F.No. ⁹³⁶²...../2400/XXI-B/C.G./2021,- In exercise of the powers conferred by sub-section (1) and (2) of Section 153 of the Indian Electricity Act, 2003 (No. 36 of 2003), the State Government, with concurrence of the High Court of Chhattisgarh and in compliance of its Memo No.8062/III-6-4/2003/Checker, Bilaspur dated 18.08.2021, hereby, makes the following amendment in this Department's previous Notification No. 4062/1135/XXI-B/CG/16, dated 25.04.2016, namely:-

AMENDMENT

In the said Notification,-

For serial number 3 and entries relating thereto, the following shall be substituted, namely:-

S.No.	Name of the District	Special Court	Comprising area for whole Civil District
(1)	(2)	(3)	(4)
"3.	Jashpur	Sessions Judge, Jashpur	Jashpur"

अधिसूचना

फा. क्रं. /2400/21-ब/छ.ग./2021, भारतीय विद्युत अधिनियम, 2003 (क्र 36 सन 2003) की धारा 153 की उप-धारा (1) एवं (2) के द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य सरकार, छ.ग. उच्च न्यायालय की सहमति से एवं उनके ज्ञापन क्रमांक 8062/III-6-4/2003/Checker, बिलासपुर दिनांक 18.08.2021, के अनुपालन में, एतद् द्वारा, पूर्व में जारी अधिसूचना क्रमांक 4062/1135/XXI-B/CG/16, दिनांक 25.04.2016, में निम्नानुसार संशोधन करती है, अर्थात :-

संशोधन

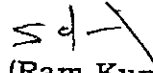
उक्त अधिसूचना में,-

सरल क्रमांक 3 एवं उससे संबंधित प्रविष्टियों के स्थान पर निम्नानुसार प्रतिस्थापित किया जाता है, अर्थात -

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क्र.	जिला का नाम	विशेष न्यायालय	क्षेत्र सम्मिलित करते हुए सम्पूर्ण सिविल जिला के लिए
1.	2.	3.	4.
"3"	जशपुर	सत्र न्यायाधीश, जशपुर	जशपुर"

By order and in the name of the
Governor of Chhattisgarh,



(Ram Kumar Tiwari)
Principal Secretary

Government of Chhattisgarh
Law & Legislative Affairs Department

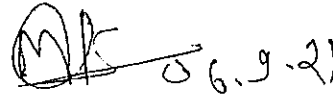
En.No. ⁹³⁶³ /2400/XXI-B/C.G./2021

Raipur dated .09.2021

Copy to:

7 SEP 2021

- 1 Registrar General, Chhattisgarh High Court, Bilaspur with reference to Memo No.8062/III-6-4/2003/Checker, Bilaspur dated 18.08.2021,
 - 2 District and Sessions Judge, Jashpur,
 - 3 Principal Secretary, Government of Chhattisgarh, Energy Department, Mantralaya, Raipur,
 - 4 Principal Secretary, Government of Chhattisgarh, Home (Police) Department, Mantralaya, Raipur,
 - 5 Private Secretary to Hon'ble Law Minister, Government of Chhattisgarh, Mantralaya, Raipur for perusal of Hon'ble Law Minister,
 - 6 Staff Officer to Principal Secretary Law for perusal of Principal Secretary Law, Law and Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Raipur,
 - 7 Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Naya Raipur for publication in the E-Gazette (Extra Ordinary),
 - 8 Web-administrator, Law and Legislative Affairs Department, Mahanadi Bhawan for uploading in the Official Website of the Department,
- For information and necessary action,



(Maneesh Kumar Thakur)
Additional Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department